

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VENUE DEVELOPERS PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|-----------------------------|--|---|
| 1. | Name of corporate debtor | Venue Developers Private Limited |
| 2. | Date of incorporation of corporate debtor | 29/10/2007 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies- Chennai |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U45200TN2007PTC065212 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 2/1B/3, North Block, Ganesh Nagar Palayamkottai Road, West Tuticorin, Thoothukudi, Tamil Nadu – 628003 |
| 6. | Insolvency commencement date in respect of corporate debtor | Date of pronouncement of order: 31/03/2023 Date of receipt of order: 03/04/2023 |
| 7. | Estimated date of closure of insolvency resolution process | 26/09/2023 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Mr. Anil Kumar Khicha IBBI/IPA-001/IP-P00422/2017-18/10745 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: - No. 184 Poonamalle High Road, 6-FF, Golden Enclave, 1 st Floor, Kilpauk, Chennai, Tamil Nadu – 600010 E-mail: - knpchennai@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: - No. 184 Poonamalle High Road, 6-FF, Golden Enclave, 1st Floor, Kilpauk, Chennai, Tamil Nadu – 600010 E-mail: - cirp.venuedevelopers@gmail.com |
| 11. | Last date for submission of claims | 17/04/2023 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable (As per information available with IRP.) |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class | Not Applicable (As per information available with IRP.) |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: NA | Web link: - https://ibbi.gov.in/en/home/downloads |

Notice is hereby given that the **National Company Law Tribunal, Chennai Bench** has ordered the commencement of a corporate insolvency resolution process of the **M/s Venue Developers Private Limited** on **March 31, 2023** (Copy of order was received on **April 03, 2023**).

The creditors of **M/s Venue Developers Private Limited** are hereby called upon to submit their claims with proof **on or before April 17, 2023**, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Date: 04/04/2023
Place: Chennai

Sd/-
Mr. Anil Kumar Khicha
Interim Resolution Professional of
Venue Developers Private Limited
IBBI/IPA-001/IP-P00422/2017-18/10745
AFA valid upto 25th October 2023